

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**IA (IBC) 643, 706, 707, 788, 1280/2022 & IA (IBC) 1349/2022 in 643/2022 in
CP (IB) No. 325/7/HDB/2020
U/s 7 of IBC, 2016**

IN THE MATTER OF:
LIC Housing Finance Ltd

...Financial Creditor

Vs

M/s. Butta Infrastructure Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Liquidator, Mr. G Murali present.

IA (IBC) 1349/2022 in 643/2022

This is an application filed by the Liquidator for leave to receive certain additional documents which are enclosed to the application.

Ld. Counsel Mr. Y Suryanarayana for the applicant present. Ld. Counsel MS. Sarvani Desiraju for the sole Respondent in this IA present and states that she has taken notice of this IA. However, prays time for counter, 10 days' time for filing counter is granted.

IA (IBC) 1280/2022

Ld. Counsel Mr. Venkateshwarlu Gummadavelly for the applicant present. Ld. Counsel for the Liquidator Mr. Y. Suryanarayana present.

Ld. Counsel for the Liquidator submitted that they have taken notice of this application and insofar as the condonation of delay of 76 days is concerned the Liquidator has no objection and if the Adjudicating Authority condones the delay, the claim will be examined as per the provisions of the law.

In the light of the submission and on perusal of the affidavit we are satisfied with the reasons. Therefore, the delay is condoned and the Resolution Professional is directed to examine the claim, of the Petitioner as per the provisions of IB code as expeditiously as possible by giving fair opportunity. With this direction IA 1280/2022 is disposed of.

IA (IBC) 788/2022

Ld. Liquidator Mr. Y. Suryanarayana submitted that it is wrongly mentioned in the previous proceedings as Ld. Counsel Mr. VVSN Raju is present for Liquidator, instead of himself, the same is rectified. Ld. Counsel Sarvani Desiraju present and submits that she filed Vakalat for 4th respondent. Mr. Shreyas Reddy Ld. Counsel present and submits that he filed vakalat for R 1, 2, 3, 5, 6, 7, 8, 9, 10, 11, 12, 13 & 14 and Ld. Counsel Shri. DVAS Ravi Prasad for R15. All the respondents are directed to file counter within one week and the applicant shall file rejoinder if any, thereafter. For hearing.

IA (IBC) 707/2022

Ld. Counsel Mr. Y. Suryanarana for the applicant present. Ld. Counsel Mr. Shreyas Reddy for R1, 3, 4, 5, 6, 7, 8, 9, 10 present.

Counter filed by R4, 7, 8, 2, 6 are on record.

Ld. Counsel Mr. Y. Suryanarayana submitted that the counters have been received from R2, 3, 4, 6, 7 & 8. The other respondents have not filed their counters. If pleadings are not completed by next hearing date the opportunity stands closed. Matter adjourned for hearing.

IA (IBC) 706/2022

Ld. Counsel Mr. Y. Surayanaraya for the applicant present. Ld. Counsel Mr. Shreyas Reddy for R1 and 2 and Mr. DVAS Ravi Prasad for R3 present.

For hearing.

IA (IBC) 643/2022

Ld. Counsel Mr. Y. Suryanarayana for the applicant present. Ld. Counsel Ms. Sarvani Desiraju for the respondent present. Matter adjourned.

List all the IAs on 05.12.2022.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)